

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/MP/2014

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Open Access in inter-State Transmission and related matters) Regulations, 2009; Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010; Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014; Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State transmission Scheme to central transmission utility) regulations, 2010 and in the matter of signing of LTA for transmission system for immediate evacuation of power from Darlipalli TPS and grant of regulatory approval for execution of transmission system.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and others

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri M. G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Stuti Venkat, NTPC
Shri A. Basu Roy, NTPC
Shri Vinod Kumar Jain, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the respondents except NTPC have neither filed their replies nor has entered their appearance either in person or through counsels despite notice. She further submitted that the beneficiaries have not signed LTA agreement despite best efforts.

Learned counsel for NTPC submitted that the matter was pursued in the meeting between the beneficiaries and Central Government and the beneficiaries have agreed to sign BPTA subject to the pending disposal of the Writ Petition filed before the Hon`ble High Court of Delhi. Learned counsel submitted that there is a possibility of an amicable settlement of the issue and requested to adjourn the matter for two weeks.

3. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 27.3.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 10.4.2015.

4. The Commission directed that due date of filing the reply and rejoinders should be strictly complied with. The reply and rejoinders filed after due date shall not be considered.

5. The petition shall be listed for hearing on 21.4.2015.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**